

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 10th, September, 2026

No. LJ(A) 10/2016/4 – In supersession of this Department's letter No. LJ(A) 10/2016/2, Dt. 18.01.2021, and in exercise of the powers delegated under sub-section (1) of the Section 5 and Sub-section 19 of the Right to Information Act, 2005 (Central Act 22 of 2005), the Governor of Meghalaya is pleased to appoint the Appellate Authority and the Public Information Officer for the O/o Advocate General, Addl. Advocate General and Sr. Govt. Advocates as under:-

Appellate Authority

Shri. A.K.Sangma, Secretary, Law Department.

Public Information Officer

Smti. L.A.Lyndem, Joint Secretary, Law Department &
Parliamentary Affairs Department,
Officer In-Charge o/o the Advocate General, Shillong.

Assistant Public Information Officer

Shri. Marbanshngain Dkhar, Law Officer.

Sd/-

(Shri. C.V.D.Diengdoh)

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LJ(A) 10/2016/4-A,

Dated Shillong, 10th, September, 2026

Copy to :-

1. The private secretary to the Chief Secretary of Meghalaya.
2. P.S. to Learned Advocate General, Meghalaya.
3. The Director of Printing & Stationery, Meghalaya for publication of the notification in the next issue of the gazette of Meghalaya.
4. The Under Secretary to the Govt. of Meghalaya, Personnel & A.R (A) Department.
5. The Additional Advocate General's/Senior Govt. Advocates.
6. The State Informatics Officer, NIC, Shillong.
7. The District Treasury Officer North/South Treasury.
8. The Officer's concerned.
9. Superintendent, Advocate General office, Meghalaya.
10. Law (A) Department.
11. DEO, Law Department for uploading the notification in the website of Law Department.
12. Guard file.

By order etc.,

Secretary to the Govt. of Meghalaya,
Law Department.